

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:750

ANSWERED ON:08.08.2013

VACATION OF OFFICIAL RESIDENTIAL ACCOMMODATIONS

Ramasubbu Shri S.

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that a large number of their officers and employees are illegally occupying official residential bungalows/accommodation even after their transfers and retirements;
- (b) if so, the total number of such cases along with the reasons therefor;
- (c) whether the Railways have taken any steps to vacate all such residential accommodations and to recover the arrears of dues therefrom;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the other steps proposed to be taken by the Railways to prevent such extended occupation of official residential accommodations?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY)

- (a) to (e) : Information is being collected and will be laid on the Table of the House.